

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 51/MP/2016

Subject : Application under Sections 142 and 146 of the Electricity Act, 2003.

Date of hearing : 24.8.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited

Respondent : Chhattisgarh State Power Transmission Co. Limited

Parties present : Shri Prashanto Chandra Sen, Advocate, BALCO
Ms. Suparna Srivastava, Advocate, CSPTCL
Shri Girish Gupta, CSPTCL

Record of Proceedings

Learned counsel for the petitioner submitted that the respondent has failed to comply with the order of the Commission in Petition No. 134/MP/2014 and direction be issued to the respondent to make the payment for the entire period i.e. 2010-13.

2. Learned counsel for the petitioner submitted that the respondent would make the payment towards UI dues within four weeks in terms of the directions of the Commission in Petition No. 134/MP/2014. Learned counsel for the respondent further submitted that the respondent has filed an appeal before the Appellate Tribunal for Electricity which is listed for hearing. If the respondent fails to succeed in the appeal, then the Commission's order for the entire period covered in the petition would be implemented.

3. The Commission noted the submission of the learned counsel for the respondent. The Commission directed the respondent to file its reply, if already not filed on or before 16.9.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, by 30.9.2016.

4. The petition shall be listed for hearing on 6.10.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**